

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH AT NEW DELHI, DELHI**

(UNDER SECTION 18 (1) READ WITH SECTION 14 & 15 OF  
NATIONAL GREEN TRIBUNAL ACT, 2010)

**ORIGINAL APPLICATION NO. 677 OF 2024**

**IN THE MATTER OF:**

CHANDER PRAKASH

.....APPLICANT

VERSUS

HARYANA STATE POLLUTION

CONTROL BOARD & OTHERS

.....RESPONDENTS

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FILED THROUGH



AMIT SAHNI & ANKUR  
ADVOCATES  
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DATE: 28-01-2025

PLACE: NEW DELHI

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**REPLY TO THE ORIGINAL APPLICATION ON BEHALF OF  
RESPONDENT NO. 10**

MOST RESPECTFULLY SHOWETH:

**Preliminary Submissions:**

- 1) That in 2022-2023, when the answering respondent was posted at Govt. Middle School, Village Ahmedpur, District Sirsa, it came to the notice of the Answering Respondent No. 10 that several trees have dried and their big stems and branches were falling on the grounds and the same were causing security threat for the lives of the Students and School Staff. Further, many such incidents of mishappening were narrowly escaped.
- 2) That keeping in mind the aforesaid situation, a meeting of school management was convened to redress the aforesaid issue considering safety and security of students and school staff and it was decided that permission to cut such trees may be sought from village panchayat and other district authorities.

- 3) That in furtherance of the aforesaid meeting, a request letter no. SPL-01/15/03/2023 dated 15/03/2023 was sent to village panchayat narrating the security and safety threat faced by the students and school staff. Thereafter, Village Panchayat passed a resolution -Letter No. 20 dated 29/03/2023 supporting the cause of school administration in the larger interest of students and school staff. This proposal was then sent to Block Development and Panchayat Officer (BDPO) by Village Panchayat for taking further action. Copy of letters dated 15/03/2023 and 29/03/2023 annexed as **Annexure A-1 (colly)**.
  
- 4) That the BDPO forwarded the aforesaid resolution of village Panchayat to Haryana Forest Development Corporation vide reference letter no. 25 dated 07.04.2023 for taking requisite action. Thereafter, the school administration sent a letter vide letter no. 13 dated 17.04.2023 seeking guidance from Block Education Officer (BEO), Sirsa, who was also briefed about earlier communications/requests made to gram panchayat and BDPO. Copy of letters dated 07.04.2023 and 17.04.2023 annexed as **Annexure A-2(colly)**.
  
- 5) That Block Education Officer, Sirsa further wrote a letter vide letter no. G-1-23/671 dated 17.04.2023 to District Elementary Education Officer (DEEO), Sirsa, whereby the BEO sought guidance to proceed with the issue of dry and old trees in the school.
  
- 6) That the DEEO then forwarded the aforesaid request vide letter dated 22-09-2023 to General Manager, Haryana Forest Development Corporation (HFDC), Sirsa for taking further action in accordance with rules and law. Copy of letter dated 22-09-2023 is annexed as **Annexure A3**.

- 7) That the General Manager, HFDC, wrote back to DEEO, Sirsa with detailed proposal and the work was to be confirmed by DEEO, Sirsa after considering government department approved price rates vide letter no. 1009 of 27.09.2023. A total of 73 dry and old trees were marked by officials of HFDC as approved by DEEO. Copy of proposal letter dated 27.09.2023 is annexed as **Annexure A4**.
- 8) That DEEO Sirsa thereafter confirmed the proposal sent by GM, HFDC in view of safety and security concerns. Thereafter GM, HFDC had cut 29 Trees and in the meanwhile the Applicant with his supporters reached the school and further cutting of trees were stopped in the meanwhile. It is respectfully submitted that role of head mistress/answering respondent is limited to submitting a request to concerned authorities in view of safety and security concerns and apart from the same, the answering respondent has absolutely no role to play in marking and cutting of trees.
- 9) That it is a matter of record that there is no commercial sale or private utilisation as observed by the District Development and Panchayat Officer, Sirsa in his enquiry and as such there is no personal gain of any individual out of the same.
- 10) That further, the compensatory plantation was also done with the help of public-spirited persons of the village and school staffs etc. it is relevant to mention here that more than hundred tree plants were sown on school land and the same would be proved if an inspection is carried out at the school premises.

**Para-wise Reply:**

- 1) That contents of para I are matter of record. It is submitted that the application filed by the applicant is totally based on false and fabricated facts with an intention to harass the respondents and is not entitled to get any relief from this Hon'ble Tribunal.
- 2) That contents of Para No. II are denied for want of knowledge.
- 3) That contents of para no. III are matter of record and need no reply.
- 4) That contents of para IV are replied as:
  - a. The contents of para A are concerning Gram Panchayat and as such the same are not related to the Respondent no. 10. Hence needs no reply.
  - b. That contents of para B are concerning the previous paragraph and as such the same are not concerning the answering respondent. Further, the valuation is also denied for want of knowledge.
  - c. That the contents para C are denied as false. It is denied that 73 trees were cut down, however, the cutting of only 29 is admitted and the same were cut down by the government department Haryana Forest Development Corporation (HFDC) in pursuance of an agreement between District Elementary School Officer (DEEO) and HFDC and the role of Respondent no. 10 is limited to the extent of requesting the DEEO to take action on the issue of safety and security of students and school staff

because many trees were bending and their branches were falling in the school premises and the same were not only causing huge inconvenience but security threats as well.

- d. That the contents of para D are denied being false and incorrect. It is denied that there was premeditation in cutting trees rather the same was due to security concerns only.
- e. That the contents of para E are in respect of filing of complaint by the applicant and the same is matter of record and does not warrant any reply. It is however submitted that the contents of complaints are false and fabricated.
- f. That the contents of para F are denied as being false, as the applicant had made no objection during the whole proceeding was happening rather with vested interest and as an after-thought has filed some representation and this application.
- g. That the contents of para G are not related to answering Respondent and hence needs no reply.
- h. That the contents of para H concerning the proceedings by the DDPO is a matter of record and need no reply.
- i. That the contents of para I are matter of record and warrants no reply from answering respondent.

- j. That the contents of para J are matter of record. The contents of para under reply rather proves the innocence of the answering respondent, who has merely acted upon the permission granted by the superior authorities.
- k. That the contents of para K are not related to answering Respondent, who cannot admit or deny due to want of knowledge.
- l. That the contents of para L are not related to answering Respondent hence do not warrant any reply. It is, however submitted that the answering respondent is not at fault and has followed the directions received from superior officers.
- m. That the contents of para M are only admitted to the fact that an order was passed by DDPO but no gross violation and illegality was found rather observed that both being government department no undue harm has been done to anybody.
- n. That contents of para N are matter of a record and does not warrant any reply.
- o. That contents of para O are matter false. The applicant has filed this petition with vested interest and there is no loss caused to public exchequer.

5) That contents of Para V replied as follows:

- a) That the contents of ground a are denied in its entirety as the Respondent no. 10 had not connived with anyone rather had only fulfilled her duty by pointing at the problem of general-public safety at large.
- b) That the contents of ground b are denied as no felled tree had been cut down for any illegal gains and it was a rate decided by one department of government of Haryana.
- c) That in respect of the contents of ground c, it is submitted that there is no violation as alleged in para under reply.
- d) That the contents of ground d are denied, it is submitted that there is no violation as alleged in para under reply. Because overall density of the area and school compound is not harmed to that extent that it will lead to soil erosion and depletion of ground water level.
- e) That the contents of ground e are denied for want of knowledge.
- f) That the contents of ground f are denied as no personal gain have accrued to anyone; be it the school administration or the village panchayat. The felling of trees was pursuant to an agreement between two departments of government of Haryana and proceeds of which are meant for government only and not to any individual person.

- g) That the contents of ground g are not related to the answering respondent.
- h) That the contents of ground h are false as only 29 dry trees were felled and that does not amount to hundreds of trees. The applicant themselves claim 73 trees were felled or marked; therefore, this is a contradictory statement by applicant herein. Further as alleged no damage to any water structure or any other structure has been caused. As according to applicant himself that one enquiry was conducted by DDPO wherein no damage to drain water system or any other structure of school premises was found.
- i) That the contents of ground I are denied as DDPO no where recorded any wrong felling of trees rather only observed that trees were fell by an agreement between two government departments and hence no loss had accrued to government to that effect.
- j) That the contents of ground j are not related to answering respondent hence does not warrant any reply.
- k) That the contents of ground k are denied and therefore no criminal proceedings and penalty is warranted.
- l) That the contents of ground l are denied qua answering respondent, as answering respondent had no role in cutting of trees. Further, answering respondent had requested higher

authorities to action considering safety and security of students and school staff.

m) That contents of ground m are false and denied, as nothing on that scale has been done by respondents that it could damage soil and environment entire area.

n) That the contents of ground n are not related to answering respondent.

o) That the contents of ground o are denied for want of knowledge.

6) That the contents of para VI are matter of record before hon'ble Tribunal.

7) That para VII i.e. Prayer be denied in the light of replies stated above and the application may be dismissed with exemplary costs.

#### **PRAYER**

In the light of facts, circumstances and submissions stated hereinabove, the answering respondent prays before this Hon'ble Tribunal to pass: -

a) An Order thereby dismissing the application u/s 18(1) r/w Sections 14 & 15 of National Green Tribunal Act, 2010, filed by the applicant herein seeking action against Respondent No. 10.

b) The answering respondent i.e. Respondent no. 10 being innocent and a scapegoat may be relieved from all charges by this Hon'ble Tribunal.

- c) Any other relief deemed fit and appropriate may also be granted in favor of answering Respondent.



URMILA KUMARI (RESPONDENT NO. 10)  
FILED THROUGH



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ADVOCATES  
NETWORK LEGAL SOLUTIONS  
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DATE: 28-01-2025  
PLACE: NEW DELHI

VERIFICATION

I, Urmila Kumari W/O Krishan Kumar R/o House No. 163, Village Panjuana, Odhan (204), Sirsa, Haryana, 125077, do hereby solemnly verify that the contents of Paragraph No. 1 to 10 and Para-wise Reply 1 to 7 are true and correct to my knowledge. No part of it is false and nothing material has been concealed therein. Verified on 28-01-2025 at New Delhi

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.....RESPONDENTS

**AFFIDAVIT**

I, URMILA KUMARI, W/O KRISHAN KUMAR, R/O HOUSE NO. 163, VILLAGE PANJUANA, ODHAN (204), SIRSA, HARYANA, do hereby affirm and solemnly declare as follows:



1. That I am Respondent No. 10 in the accompanying original application before this Hon'ble Tribunal and duly conversant with the facts of the case and therefore competent to swear the present affidavit.
2. That I have read and understood the contents of the accompanying Reply to Original Application which has been drafted by my advocate on my instructions and above-mentioned facts and replies are true to my knowledge and nothing has been concealed therein.
3. That I have not filed any other reply seeking similar relief(s) earlier either before this Hon'ble Tribunal or before any other court of law/Tribunal.

*Urmila Kumari*  
DEPONENT

*Ankur*  
5/6/2025/20  
I identified the deponent who has signed in my presence.

**VERIFICATION**

Verified at New Delhi on this 28 JAN Day of January, 2025 that the contents of the above affidavit are true and correct to my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Identified by Shri / Smt / ...  
Has solemnly affirmed that the contents of the affidavit which he/she has read & explained are true & correct to his knowledge

*Urmila Kumari*  
DEPONENT

28 JAN 2025



# राजकीय माध्यमिक विद्यालय

स्कूल कोड : 2993

अहमदपुर (सिरसा)

क्रमांक... 13/03/23

Annexure: A-1 (Colly)

दिनांक... 15.03.23

To

The Gram Panchayat  
Ahmedpur

Sub → स्कूल के पेड़ों को लम्बे में।

श्री,

उपरोक्त विषय के लक्ष्य में आपके निवेदन हैं कि स्कूल प्रांगण में बहुत सारे पेड़ अति बड़े व कमजोर हो चुके हैं जिनका गिरने व टूटने का खतरा सर्वत्र बना रहता है जहाँ जहाँ पेड़ों काई बार पेड़ों के बड़े टुकड़े हट चुके हैं और हवा में बड़े पेड़ गिर चुके हैं। लेकिन अतः भविष्य में ऐसी कोई दुर्भाग्यपूर्ण घटना घटती है जिसे किसी को जान-माल का नुकसान होता है तो स्कूल SMC, स्कूल स्टाफ व स्कूल मुखिया जिम्मेदार नहीं होंगे, इसके लिए ग्राम पंचायत अहमदपुर जिम्मेदार होगी। अतः आप इसके लक्ष्य में आवश्यक कार्रवाई करें।

धन्यवाद सहित

Umesh Kumar

HT

GPS, Ahmedpur (17603)  
Sirsa

E.S.H.M.  
G.M.S.  
Ahmedpur (Sirsa)



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Annexure: A-2 (Colly)



# खण्ड विकास एवं पंचायत अधिकारी सिरसा।



सेवा में

महाप्रबन्धक,  
हरियाणा वन विकास निगम,  
सिरसा।

कमांक 125

दिनांक 7/4/2023

विषय :-

नकल प्रस्ताव प्रस्तुत करने बारे।

उपरोक्त विषय बारे ग्राम पंचायत अहमदपुर से प्राप्त प्रस्ताव नं० 20 दिनांक  
29.03.2023 आपको नियमानुसार आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

B.D.P.O., SIRSA

खण्ड विकास एवं पंचायत अधिकारी,  
सिरसा।

सरपंच 21/4/2023  
ग्राम पंचायत, अहमदपुर  
खण्ड सिरसा



# राजकीय <sup>171</sup>मैध्यमिक <sup>15</sup>विद्यालय

स्कूल कोड : 2993

अहमदपुर (सिरसा)

क्रमांक 13  
17.4.23

दिनांक 17/04/2023

प्रेषक → % H.M. G.M.S. Ahmed Pur, SIRSA

प्रेषित → % स्वच्छ शिक्षा अभिकारी, सिरसा

विषय → ग्राम पंचायत अहमदपुर व स्वच्छ शिक्षा - 15 पंचायत अभिकारी सिरसा द्वारा, पेड़ों के हानिकारक में कार्रवाई को मार्गदर्शन देना की आज्ञा की,

उपरोक्त विषय के संबंध में ग्राम पंचायत अहमदपुर

की द्वारा नकल प्रस्ताव 20 दिनांक 29.03.23 व पत्र क्रमांक 49 के अनुसार स्कूल में खड़े खरबूट के पेड़ व अन्य हर साल के पेड़ हरियाणा वन विभाग निगम के द्वारा जनहित के पेड़ों को उखाड़ना जा रहा है। परन्तु D.S.E के पत्र क्रमांक

6/14-2020 दिनांक 9.11.2020 के अनुसार स्कूलों में पेड़ काटने हेतु कोमेटी का गठन प्रस्तावित है।

आतः इस विषय में आप को उचित मार्गदर्शन प्रदान करें।

*Ummid*  
*Beema*

E.S.H.M.  
G.M.S.  
Ahmedpur (Sirsa)

## Annexure: A-3

प्रेषक, जिला मौलिक शिक्षा अधिकारी सिरसा ।

सेवा में .

महाप्रबन्धक,  
हरियाणा वन विकास निगम,  
सिरसा ।

यादी क्रमांक स्था-4-23/9098  
दिनांक 22-09-2023

विषय :- राजकीय माध्यमिक विद्यालय, अहमदपुर में पेड़ों को काटने बारे।

उपरोक्त विषय के संदर्भ में खण्ड शिक्षा अधिकारी, सिरसा के पत्र क्रमांक जी-1-23/671 दिनांक 17-04-2023 के अनुसार ग्राम पंचायत अहमदपुर द्वारा नकल प्रस्ताव इस कार्यालय में प्राप्त हुआ है जिसमें लिखा है कि राजकीय माध्यमिक विद्यालय, अहमदपुर में पेड़ों को काटने बारे मामला आपको आगामी नियमानुसार कार्यवाही हेतु प्रेषित है।

सलगन- उपरोक्तानुसार

✓  
जिला मौलिक शिक्षा अधिकारी,  
सिरसा । 22/9/23

महाप्रबन्धक, हरियाणा वन विकास निगम, सिरसा

Office:-

Forest Complex, MITC Colony, Sirsa

Ph. 01666-243020

E-mail address:- hfdcsirsa@gmail.com

क्रमांक 1009

Annexure: A-4

दिनांक 27/09/2023

सेवा में,

District Elementary Education Officer,  
Sirsa.



विषय :-

राजकीय माध्यमिक विद्यालय, अहमदपुर में पेड़ों को कटवाने का अनुबन्ध भेजने  
बारे।

सन्दर्भ :-

आपका पत्र क्रमांक स्था-4-23/9098 दिनांक 22.09.2023.

उपरोक्त विषय के सम्बन्ध में जैसा कि आप द्वारा सन्दर्भांकित पत्र द्वारा Govt. Middle School, Ahmadpur में लगे पेड़ों की कटाई बारे लिखा गया है। अतः Govt. Middle School, Ahmadpur में लगे पेड़ों की कटाई के अनुबन्ध की तीन मूल प्रतियां इस पत्र के साथ भेजते हुये लिखा जाता है कि आप निर्धारित कीमतों पर वृक्ष कटवाने के लिये सहमत हैं तो अनुबन्ध पर हस्ताक्षर करके, तीन मूल प्रतियां इस कार्यालय में वापिस भिजवायें, ताकि कटाई बारे आगामी कार्यवाही की जा सके।

सलंगन : उपरोक्त।

for Surinder Bhatia  
महाप्रबन्धक,  
हरियाणा वन विकास निगम,  
सिरसा।

पू0क्रमांक : 1010

दिनांक : 27/09/2023

श्री भीम सिंह व0र0 को अनुबन्ध की प्रति सहित भेजकर निर्देश दिये जाते हैं कि सम्बन्धित अधिकारी के हस्ताक्षर करवाकर गवाही सहित तीन दिन के अन्दर-अन्दर इस कार्यालय में भिजवायें।

for Surinder Bhatia  
महाप्रबन्धक,  
हरियाणा वन विकास निगम,  
सिरसा।

Agreement between Govt. Middle School, Ahmadpur, District Elementary Education Officer,  
Sirsa And  
General Manager, Haryana Forest Development Corporation, Sirsa (on behalf of the Forest Corporation).  
We agree to sell trees (Plants) standing in our land situated Govt. Middle School, Ahmadpur, on the  
following rates fixed by the Corporation, which is shown against each class as under:-

**(Green Trees)**

S.No.	Species	Girth Class Cms.	Nos of Trees (Nos.)	Volume Per Trees (M3)	Total Volume (M3)	Rate per Trees (Rs.)	Total Amount	
1	Shisham	V	1	0.06	0.06	149	149.00	
		IV	1	0.14	0.14	361	361.00	
		III	1	0.57	0.57	3790	3790.00	
		IIA	1	1.13	1.13	7578	7578.00	
		IA	1	2.83	2.83	22106	22106.00	
	<b>Total</b>		<b>5</b>		<b>4.73</b>		<b>33984.00</b>	
2	Misc.	IV	2	0.14	0.28	145	290.00	
		III	1	0.57	0.57	668	668.00	
		IIA	1	1.13	1.13	1368	1368.00	
		<b>Total</b>	<b>4</b>		<b>1.98</b>			<b>2326.00</b>
3	Ailanthus, Jaal, Ficus, Frash, Badam Papri Alstonia, C/Samia	IV	1	0.14	0.14	106	106.00	
		III	1	0.57	0.57	486	486.00	
		IIA	1	1.13	1.13	995	995.00	
		<b>Total</b>	<b>3</b>		<b>1.84</b>			<b>1587.00</b>
4	Euc.	50-59	6	0.100	0.60	246	1476.00	
		60-69	2			421	842.00	
		70-79	2			557	1114.00	
		80-89	6	0.420	4.20	836	5016.00	
		90-99	4			1100	4400.00	
		110-119	8	0.950	11.40	1986	15888.00	
		130-139	7			2754	19278.00	
		140-149	7	1.710	23.94	3528	24696.00	
		160-169	2	2.700	5.40	4554	9108.00	
		180-189	1	3.900	3.90	5735	5735.00	
		<b>Total</b>	<b>45</b>		<b>49.44</b>			<b>87553.00</b>
		<b>G.Total</b>	<b>57</b>		<b>57.99</b>			<b>125450</b>
		<b>(Dead Dry Trees)</b>						
1	Shisham	V	1	0.06	0.06	149	149.00	
		IV	8	0.14	1.12	361	2888.00	
		III	1	0.57	0.57	3790	3790.00	
		<b>Total</b>	<b>10</b>		<b>1.75</b>			<b>6827.00</b>
2	Misc.	V	1	0.06	0.06	58	58.00	
		<b>Total</b>	<b>1</b>		<b>0.06</b>			<b>58.00</b>
		<b>D.Dry Trees 65%</b>						<b>37.70</b>
3	Ailanthus, Jaal, Ficus, Frash, Badam Papri Alstonia, C/Samia	IV	2	0.14	0.28	106	212.00	
		<b>Total</b>	<b>2</b>		<b>0.28</b>			<b>212.00</b>
		<b>D.Dry Trees 65%</b>						<b>137.30</b>

4	Euc.	20-29	0	0.00	29	0.00
		70-79	1	0.420	557	557.00
		110-119	2	0.950	1986	3972.00
		Total	3	2.32		4529.00
D.Dry Trees 65%						2943.85
D.Dry Trees G.Total 65%			16	4.41		7557.00
Green & D.Dry Trees G.Total			73	62.40		133007

1 Felling will be completed within a period of three months from the dates of taking possession of the trees. In case of agriculture crops standing in the area, period will be extended till the harvesting of the crop.

2 The Seller will not make any alteration in the boundary of the area where trees are located or deface remove or obliterate and the marking on the trees.

3 The girth measurements, after checking by the General Manager/Managing Director will be final and no alteration will be made.

4 The seller will not cut any trees, saplings in the area or lop the branches, leaves etc. of the trees sold. If any trees are found to be deducted from the final payment.

5 If there is any dispute about any trees during felling, the price of such trees will be deducted at the time of final payment.

6 The trees will be cut at ground level in Eucalyptus and other species will be uprooted.

7 Though every precaution will be taken while felling the tree. So that felling tree do not damage any Electric wire or any structures even then if there is any damage due to accidental felling Corporation will not bear such damage.

8 All Payments above Rs. 20000/- will be made by cheque issued by the General Manager/Chief General Manager/Managing Director of the Corporation.

9 If there are any disputes, such cases will be referred to the Conservator of Forests West Circle, Hisar in whose Jurisdiction the area falls for arbitration, whose decision will be binding on the seller and The Corporation.

10 All legal action will be within the jurisdiction of District of Sirsa.

11 Any Discrepancy found during handing over charge of any lot will be rectified accordingly whenever final payment is made by the Corporation.

Signature of General Manager,  
Haryana Forest Development  
Corporation Ltd., Sirsa

Witness No. 1 ..... *Bhish Singh* .....

Witness No. 2 ..... *D. Singh* .....

Signature of,  
District Elementary Education Officer,

जिला मौलिक शिक्षा अधिकारी

सिरसा

Witness No. 1 ..... *HT Jha* .....

Witness No. 2 ..... *U. Singh* .....

GPS, Ahmedpur (17600)

Sirsa

E.S.H.M

M.S.

सरसा  
ग्राम पंचायत अहमदपुर  
ब्लॉक सिरसा

## Felling Register For Other Department O/o GM, HFDC, Sirsa

Name of Division:- 216 कील मारुत/मोक नैललन्य अलमयु 2

Name of Reach:- 216 कील मारुत/मोक नैललन्य अलमयु 2

S.No	Marking No	Date of Felling	Species	Girth (in CM's)	Class	Signature Fgd/Forester	Signature of Agreement Authority	Remarks
1	1	9-10-23	ERC	88	IV	BS	BS	
2	2	9-10-23	do	148	IIA	BS	BS	
3	3	9-10-23	do	165	IIA	BS	BS	
4	4	7-10-23	do	140	IIA	BS	BS	
5	5	9-10-23	do	58	IV	BS	BS	
6	6	7-10-23	do	88	IV	BS	BS	
7	7	7-10-23	do	95	III	BS	BS	
8	8	7-10-23	do	85	IV	BS	BS	
9	9	9-10-23	do	115	III	BS	BS	
10	10	7-10-23	do	118	III	BS	BS	
11	11	7-10-23	do	85	IV	BS	BS	
12	12	—	do	50	IV	—	—	
13	13	9-10-23	do	98	III	BS	BS	
14	14	9-10-23	do	65	IV	BS	BS	
15	15	7-10-23	do	58	IV	BS	BS	
16	16	7-10-23	do	138	IIA	BS	BS	
17	17	7-10-23	Shisham	65	IV	BS	BS	
18	18	—	ERC	140	IIA	—	—	
19	19	9-10-23	do	119	III	BS	BS	
20	20	7-10-23	do	118	III	BS	BS	
21	21	—	do	98	III	—	—	
22	22	7-10-23	do	85	IV	BS	BS	
23	23	7-10-23	do	70	IV	BS	BS	
24	24	7-10-23	do	95	III	BS	BS	
25	25	7-10-23	do	130	IIA	BS	BS	
26	26	—	do	160	IIA	—	—	
27	27	—	do	138	IIA	—	—	
28	28	—	do	145	IIA	—	—	
29	29	—	do	188	IIA	—	—	
30	30	—	do	58	IV	—	—	
31	31	—	do	148	IIA	—	—	
32	32	—	do	130	IIA	—	—	
33	33	—	do	118	III	—	—	
34	34	—	do	75	IV	—	—	
35	35	—	do	119	III	—	—	
36	36	—	do	50	IV	—	—	
37	37	—	do	80	IV	—	—	
38	38	—	do	130	IIA	—	—	
39	39	—	do	130	IIA	—	—	
40	40	9-10-23	do	140	IIA	BS	BS	





BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI  
 OA NO 677/2024

IN THE MATTER OF:-  
 CHANDER PRAKASH

VERSUS HARYANA STATE POLLUTION  
 CONTROL BOARD & ORS

Know all to whom these Present shall come that I Urmila Kumari W/o Sh Krishan Kumar, H. No. 163, Village Panjuana, Odhan, Sirsa, Haryana The above named Complainant do hereby appoint

**ANKUR**  
**NETWORK LEGAL SOLUTIONS**  
 Advocates & Legal Consultants  
 Office: D-17, LGF, Greater Kallash  
 Enclave-II, New Delhi-110048  
 Mob- 9625940029  
 Email: office@ankurlegal.com

**AMIT SAHNI & ASSOCIATES**  
 NETWORK LEGAL SOLUTIONS  
 D-17, L. Ground Floor, GK Enclave Part-2,  
 New Delhi - 48 Mob: 09212513500, 09990513500  
 Email- officeofamitsahni@gmail.com

I hereby appointed the advocate(s) to be my / our Advocate in the above – noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on 01-10-2024 Accepted subject to the terms of the fees.

Advocate

Client

I Identify the Signature/Thumb Impression of Below Mentioned Person, Signed in My Presence. The Client.

*Amit Sahni*  
 D/12568/20

*Amit Sahni*  
 D/6255/20

*Urmila Kumari*  
 Identified  
*Amit Sahni*

